

ITEM NO.9

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5695/2016

(Arising out of impugned final judgment and order dated 22/02/2016 in SCA No. 18647/2015 19/02/2016 in SCA No. 18647/2015 passed by the High Court Of Gujarat At Ahmedabad)

BAKSHI SECURITY AND PERSONNEL SERVICES PVT LTD Petitioner(s)

VERSUS

DEVKISHAN COMPUTED PVT LTD AND ORS Respondent(s)

(with appln. (s) for permission to file additional documents and interim relief and office report)

Date : 20/07/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
 HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. H. P. Rawal, Sr. Adv.
 Mr. Anirudh Sharma, Adv.
 Mr. Anand Mukharji, Adv.
 Mr. Nipun Saxena, Adv.
 Ms. Divya Anand, Adv.

For Respondent(s) Mr. Shyam Divan, Sr. Adv.
 Ms. Madhavi Divan, Adv.
 Mr. Nikhil Goel, Adv.
 Ms. Naveen Goel, Adv.
 Mr. Ashutosh Ghade, Adv.

 Mr. Preetesh Kapoor, Adv.
 Ms. Hemantika Wahi, Adv.
 Mr. Aagam Kaur, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard Mr. Harin P. Rawal, learned senior counsel appearing for the petitioner and Mr. Shyam Divan, learned senior counsel appearing for Respondent No. 1 and also Mr. Preetesh Kapoor, learned counsel appearing for the State of Gujarat.

Arguments concluded.

Judgment reserved.

(Jayant Kumar Arora)
Court Master

(H. S. Parasher)
Court Master

List of Books :-

- 1) (2013) 1 SCC 524 (Page 544)
- 2) (1999) 1 SCC 492 (Para 10 and 11 at Page 500)
- 3) (2012) 8 SCC 216 (Page 228)
- 4) (2007) 14 SCC 517